The Tripura Boilers Rules, 1983
(As Amended upto 2nd Amendment dt.24-04-2017)
GOVERNMENT OF TRIPURA
DEPARTMENT OF LABOUR
(FACTORIES ORGANISATION)

THE TRIPURA BOILERS RULES,
1983
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Jyaistha 25, 1906 S. E.

GOVERNMENT OF TRIPURA
DEPARTMENT OF LABOUR
(FACTORIES ORGANISATION)

No. CIF/29(2)/Boiler/82/3078    Dated, Agartala, the 11th May, 1984.

NOTIFICATION

In exercise of the powers conferred by Section 29 of the Indian Boilers Act, 1923 (Central Act No. V of 1923), Government of Tripura hereby make the following rules, the same having been previously published in the Tripura Gazette on 17.1.84 under this Department Notice No. CIF/29(2)/Boiler/82/3040, dated 19th December, 1983, as required by Section 31 of the said Act.

The Tripura Boilers Rules, 1983

1. Short Title.—(1) These rules may be called “the Tripura Boilers Rules, 1983”.
   (2) They shall extend to the whole State of Tripura.

2. Definition.—In these rules unless there is anything repugnant in the subject or context—
   (a) ‘Act’ means the Indian Boilers Act, 1923 (5 of 1923).
   (b) ‘Government’ means the Government of Tripura.
   (c) ‘Regulation’ means a regulation framed by the Central Boilers Board under Section 28 of the Act.
(d) 'Section' means a Section of the Act.

(e) all other words and expressions used but not defined in these rules and defined in the Act and Regulation, shall have the meaning respectively assigned to them in the Act and in the Regulation.

3. Payment of fees and costs—All fees and costs payable under the Act or Regulations or Rules framed thereunder, shall be deposited into a Government Treasury in the State of Tripura under the Head of Account "087—Labour & Employment—Fees for inspection of Steam Boilers" by challan in triplicate, the original being forwarded to the Chief Inspector along with the application or otherwise as the case may be.

All fees and costs levied under the Act shall be disposed of in such a manner as the Government shall direct from time to time:

4. Calculation of registration and inspection fees.—Every application under sub-section (1) of Section 7 and sub-section (3) of Section 8 shall be accompanied by a fee calculated on the basis of boiler rating as prescribed under regulation 384. The formula for calculating the boiler rating shall be as prescribed in regulation 383.

5. Fees for registration and first inspection of boilers shall be as prescribed in regulation 385.

6. Every application for inspection for the renewal of certificate under sub-section (3) of section 8 shall be accompanied by a fee on the following scales:

<table>
<thead>
<tr>
<th>For Boiler Heating surface in square metres not exceeding 10.</th>
<th>Rs.</th>
</tr>
</thead>
<tbody>
<tr>
<td>105/-</td>
<td></td>
</tr>
<tr>
<td>For Boiler Heating surface in square metres exceeding 10 but not exceeding</td>
<td></td>
</tr>
<tr>
<td>30</td>
<td>130/-</td>
</tr>
<tr>
<td>50</td>
<td>150/-</td>
</tr>
<tr>
<td>70</td>
<td>180/-</td>
</tr>
<tr>
<td>90</td>
<td>210/-</td>
</tr>
<tr>
<td>110</td>
<td>240/-</td>
</tr>
<tr>
<td>120</td>
<td>270/-</td>
</tr>
<tr>
<td>150</td>
<td>315/-</td>
</tr>
<tr>
<td>200</td>
<td>360/-</td>
</tr>
<tr>
<td>400</td>
<td>405/-</td>
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<tr>
<td>600</td>
<td>450/-</td>
</tr>
<tr>
<td>800</td>
<td>540/-</td>
</tr>
<tr>
<td>1000</td>
<td>600/-</td>
</tr>
<tr>
<td>1200</td>
<td>675/-</td>
</tr>
<tr>
<td>1400</td>
<td>750/-</td>
</tr>
</tbody>
</table>
For Boiler Heating surface in square
metres exceeding 1800 but not exceeding 2000 — 825/-
... 2000 ... 2200 — 900/-
... 2200 ... 2400 — 975/-
... 2400 ... 2600 — 1050/-
... 2600 ... 2800 — 1125/-
... 2800 ... 3000 — 1200/-

For Boiler Heating surface above 3000 for every 200 or part thereof
an additional fee of Rs. 50 shall be charged*. Boiles heating surfaces
shall be determined as prescribed in Regulation 333.

Provided that when any owner is willing to accept any renewed certi-

ficate for less than twelve months in order to approximate the date
of annual inspection to the date on which other boilers in the locality are
inspected, a certificate for such period less than twelve months as may be
necessary for such approximation of dates may be granted at the reduced
fee to be calculated at one twelfth of the ordinary fee for each full month,
portion of a month not being reckoned;

Provided further that an additional fee equal to inspection fee may
be charged for the inspection of a boiler on a Sunday or on other public
holidays under the Negotiable Instruments Act, 1881, if such inspection
is made at the request of the owner. The additional fee, so charged shall
be paid in the manner specified in Rule 3. The Inspector who makes the
inspection shall be entitled to an allowance equal to half the additional
fee so charged.

7. Fees for inspection and test during construction—

(i) Fee for inspection of boilers and parts thereof under construc-
tion shall be the same as prescribed in Regulation 395 A.

(ii) (a) Cast mountings and fittings.

A fee of Rs. 150 shall be charged for examination and certification of
a single lot of mountings and fittings made from the same cast but the num-
ber of items in one such lot shall not be exceeding 50.

(b) Fabricated mountings and fittings.—

A fee of Rs. 150 shall be charged for examination and certification of
a single lot of mountings and fittings not exceeding 10.

The manufacturer, in addition, shall supply free of charge the labour
and appliances which may be necessary for such mechanical tests as are
required under the regulations. Failing to find facilities for the prescribed
test, the manufacturer shall bear the cost of carrying out such tests else-
where.

(c) The charges for the examination of drawings only for mount-
ings and fittings to be manufactured shall be Rs. 50 for each such drawing.

(d) Every applicant for appointment as an approved erector of
repairer of boilers or for installation of or repairs to steam pipe; inclusive
of fittings under Regulation 392 of Indian Boiler Regulations shall submit an application with a fee of Rs. 100 to the Chief Inspector of Boilers. If the Chief Inspector of Boilers is satisfied with the quality of welding, other erection, repairs and installations done by the applicant, he shall register the applicant as an approved erecter or repairer. The registration may be renewed every year on an application made by the applicant. The same fee shall be charged for the renewal as for the grant thereof.

8. The fees mentioned in rule 6 shall cover complete inspection including hydraulic test and steam test, where such tests are necessary, subject to the provision of sub-section (2) of section 14.

9. Second fee for re-inspection of defective boilers and inspections in default.—A second fee at the rate of 75% of the fees as prescribed in rule 6 shall be leviable for re-inspection of a defective boiler and also in cases where the inspection of a boiler is begun, but owing to the fault or neglect of the owner or person in charge is not completed within a period of six months from the date of commencement of inspection.

10. Sanction of Chief Inspector of Boiler to second fee.—

No extra fee shall be levied except with the sanction of the Chief Inspector.

11. Fee for duplicate certificate.—A duplicate certificate for bona fide purpose may be issued to the owner of the boiler under the order of the Chief Inspector on receipt of a fee of Rs. 20.

12. Fee for copy of registration book.—Fee for a copy of a registration book containing only particulars and dimensions of the boiler shall be Rs. 30. While issuing copies of registration books, copies of official inspection notes shall not be furnished.

13. Payment of Inspector's travelling expenses in certain cases.—If the owner of a boiler requires an inspection at a time which would necessitate a special travel by an Inspector, he shall, in addition to the registration or inspection fee, pay an additional sum as the Chief Inspector may determine to cover the conveyance and travelling allowance charges of the Inspector from his head-quarters and for any attending staff accompanying him. The payment of such fees shall also be made in the manner prescribed in rule—3.

14. Refund of fees.—Fees paid in excess and fees paid for inspection which for any reason not due to any fault or omission of the owners or persons in charge of boilers have not been made shall be refunded by the Chief Inspector or adjusted against the fees for the inspection or any other boiler or boilers of the same owner or owners, if the refund is applied for within one year of the date of payment.
15. (a) Qualifications of Chief Inspector of Boilers:—No person shall be appointed to the post of Chief Inspector of Boilers unless he—

(i) has obtained a degree in Mechanical Engineering of a recognised University;

or

has obtained a degree in Electrical Engineering of a recognised University and has such training in Boilers as the Government may, by notification in the official gazette, specify; and

(ii) has served as a deputy Chief Inspector of Boilers for a period of at least three years or as an Inspector of Boilers for a period of at least ten years.

(b) Qualification of Deputy Chief Inspector of Boilers,—

No person shall be appointed to the post of a Deputy Chief Inspector of Boilers unless he has the requisite qualifications of an Inspector and has worked as an Inspector for a period of 7 years.

(c) Qualifications of Inspector of Boilers.—

No person shall be appointed to the post of an Inspector of Boilers unless he

(i) has obtained a degree in Mechanical Engineering of a recognised University;

or

has obtained a degree in Electrical Engineering of a recognised University and has such training in Boilers as the Government may, by Notification in the Official Gazette, specify;

and

(ii) has experience either in enforcement of the provision of the Indian Boilers Act, 1923 and the Regulations made thereunder or in the design, Construction, Operation or maintenance of Boilers for not less than seven years.

Provided that the Government may, subject to such conditions as it may specify in this behalf, exempt any person who has been working as Inspector of Boilers or as an Inspector of Factories at the commencement of these rules or any person who had worked as Inspector of Boilers or as Inspector of Factories at any time before the commencement of these rules from the provisions of clauses (a), (b) or (c) in respect of experience.

16. Administrative Control:—(a) The Chief Inspector shall be subordinate to and shall work under the Administrative control of the Secretary to the Government in the Department dealing with the subject of boilers and shall submit to him,—

(i) an annual report of the administration of the Act;
(ii) such other reports and returns as may be called for from time to time.

(b) The Deputy Chief Inspector shall be subordinate to and shall work under the administrative control of the Chief Inspector.

(c) An Inspector shall be subordinate to and shall work under the administrative control of the Chief Inspector and the Deputy Chief Inspector.

17. Duties of Chief Inspector.—(1) The Chief Inspector shall exercise the powers and perform the duties conferred and imposed on him by or under the Act; but his principal duty shall normally be the supervision and control of the work of the Deputy Chief Inspector and Inspectors. He shall inspect and examine boilers only in exceptional cases and where he considers that the work of an Inspector requires a personal check:

(2) The Chief Inspector shall—

(a) have the registration particulars and calculations submitted by the Inspectors for all boilers inspected for registration checked as prescribed in Chapter IX of the Regulations and enter under his own signature the approved working pressure and all orders required under Section 7, or

(b) pass orders on the proposals under section 7 or section 8,

(c) recommend to the Government the area of jurisdiction of each Inspector,

(d) pass orders in all cases in which an Inspector proposed to increase or reduce the pressure allowed for any boiler under clause (a) (ii) of the second proviso to sub-section (5) of section 8, withdraw or revoke the certificate or provisional order under section 11 or to order important repairs, structural alterations or renewals in a boiler under section 8,

(e) pass orders in all cases in which it is reported that after due notice the boiler has not been properly prepared for inspection under sub-section 2 of section 14,

(f) decide all appeals preferred against an order of an Inspector under 19,

(g) sanction prosecutions under the Act,

(h) enquire into serious accidents to boilers,

(i) prepare the annual report on the administration of the Act in the State,

(j) perform the duties conferred on an Inspecting Authority under the Regulations,

(k) depute the Deputy Chief Inspector or Inspector to perform the duties of an Inspecting Officer under the Regulations,

(l) pass orders on the reports of the Inspecting Officers and perform all the duties conferred on an Inspecting Authority under the Regulations,
(m) perform the duties conferred on a Competent Authority under the Regulations,

(n) approve all drawings and plans for boilers or parts thereof submitted under regulation 393 or regulation 395.

(3) Advice to owners.—The Chief Inspector may advise owners regarding the proper maintenance, safe working, feed water treatment and cleaning of boilers.

(4) Maintenance of registers.—The Chief Inspector shall keep in his Office,

(a) a register of appeals, and

(b) a register of accidents.

(5) Refund.—The Chief Inspector shall be the authority for the grant of refund of fees paid in excess.

(6) The Chief Inspector shall perform such other duties of General Administration of the Office/Department as the State Government may order from time to time.

18. (1) Duties of Deputy Chief Inspector.—The Deputy Chief Inspector shall—

(a) check the registration and memorandum of inspection books of all boilers proposed for registration,

(b) scrutinise plans and drawings submitted in advance under regulation 393 or regulation 393,

(c) examine and counter-sign the memorandum of inspection book of each boiler after each inspection,

(d) enter under his own signature any subsequent entries required in the registration book,

(e) enquire into serious accidents to boilers within his jurisdiction and submit reports to the Chief Inspector for a personal enquiry by him, if considered necessary,

(f) maintain a register in Form A appended to these rules, of all boilers registered within the State and those which have been transferred to the State,

(g) keep in his office the memorandum of inspection books of all boilers borne on the register,

(h) scrutinise the certificates prepared in Form II, Form III, Form III-A, Form III-B and Form IV of the Regulations,

(i) perform the duties of an Inspecting Officer when deputed to be so by the Inspecting Authority,

(j) keep a register of all registration and inspection fees received,
(2) Deputy Chief Inspector to advise owners.—The Deputy Chief Inspector may from time to time examine boilers in commission to ascertain if they are being operated in conformity with the terms and conditions specified in the certificate and advise owners on the safety in operation, good maintenance and periodic cleaning of boilers and feed water treatment.

(3) Deputy Chief Inspector of Boilers may in addition shall perform the duties of general administration of the Office/Department as per normal procedure/rules followed by the State Government or under the order of the State Government.

19. (1) Duties of an Inspector.—The principal duties of an Inspector shall be inspection and examination of boilers and steam pipes and other connected fittings for registration or renewal of certificates. He shall also perform the duties of an Inspecting Officer when required to do so by the Inspecting Authority. Inspection shall be carried out in strict accordance with the Regulations and these Rules.

(2) Kinds of inspection.—There shall be three kinds of inspection of boilers namely:—

(a) when a boiler has been offered for registration as required under section 7.

(b) when the certificate granted under the Act is about to expire or when it has been revoked or withdrawn under section 11 and the owner desires that it shall be renewed under section 8;

(c) an inspection at any time for the purpose of ascertaining if the boiler is being operated in conformity with the provisions of the Act and rules framed thereunder.

(3) Search for unregistered boilers.—It shall be the duty of an Inspector to search for unregistered uncertificated boilers within his area and to see that certificated boilers are worked in accordance with the terms of the certificates and with the regulations or rules framed under the Act.

(4) Inspector to advise owners.—At the time of Inspection, Inspectors may advise the owners and the person in-charge of the boiler on the safety in operation, good maintenance and periodical cleaning of boilers and feed water treatment.

(5) Specific duties.—Inspector shall—

(a) maintain a memorandum of inspection book for each boiler as prescribed in regulation 386 under his charge and submit it to the Deputy Chief Inspector or, as the case may be to the Chief Inspector for examination and countersignature after each inspection;
(b) receive applications for registration or inspection under section 7 or section 8 in Form B-I appended to these rules;
(c) enquire into accidents of boilers, steam pipes or connected fittings and report to the Deputy Chief Inspector or Chief Inspector;
(d) report to the Chief Inspector cases of unreported accidents, discovered at the time of inspection;
(e) submit for the orders of the Deputy Chief Inspector or as the case may be, the Chief Inspector—

(i) the memorandum of inspection books of all boilers proposed for registration under section,
(ii) proposals for increasing or reducing the pressure of boiler after inspection under clause (a) (ii) of the second proviso to sub-section (5) of section 8,
(iii) proposals for necessary repairs, structural alterations or renewals to a boiler after inspection under clause (b) of the second proviso to sub-section (5) of section 8,
(iv) proposals for refusing to renew a certificate under section 8 and proposals for revoking or withdrawing a certificate or provisional order under section 11,
(v) report when boilers have not been properly prepared for inspection under section 14,
(vi) proposal for prosecution under the Act, and forward the same with his recommendation to the Deputy Chief Inspector or Chief Inspector of Boilers,

(f) receive report of accidents under section 18 and forward the same with his recommendation to the Deputy Inspector or Chief Inspector of Boilers,

(6) Submission of declaration by the Inspector.—When an inspection under the Act is completed, the Inspector making it shall prepare a declaration in Form B-2 appended to these rules, shall clearly note in column 8 of the Form the limit of the working pressure and shall forward the same with the application to the Deputy Chief Inspector or Chief Inspector.

20. Inspection at special times.—No examination of a boiler shall be made by an Inspector for the purpose of registering or renewing the certificate of a boiler on a Sunday or on a Public Holiday under the Negotiable Instruments Act, 1881, or between the hours of sunset and sunrise without the specific orders of the Chief Inspector in each case.

21. The Inspector shall in addition perform such other duties in connection with office administration etc. as required under the Rules/ provisions followed in the State.
22. Duties as an Inspecting Officer.—As an Inspecting Officer, an Inspector shall—

(a) maintain a schedule of such examination of boilers or parts thereof in such forms as may be required by the Inspecting Authority;

(b) submit to the Inspecting Authority reports in such forms as may be required by the Inspecting Authority on the results of the examination carried out boilers or parts thereof in accordance with the standards laid down in the Regulations and with particular reference to the variations therefrom;

(c) report the results of the tests carried out on materials or scantlings in his presence;

(d) maintain records of all tests (both destructive and non-destructive) carried out by him or under his supervision; and

(e) when radiographic examinations are carried out to boilers or parts thereof or to other scantlings, give his opinion in writing to the Inspecting Authority with regard to the acceptability or otherwise of the parts examined in such form as may be required by the Inspecting Authority.

23. Receipt of application for registration.—Application for registration of boiler shall be made under sub-section (1) of section 7 to the Inspector of the local area in which the boiler is situated and shall be accompanied by a receipt for the prescribed fee. No boiler shall be registered, if on measurement, the fee is found to be deficient until the deficit has been paid. Excess payment, if any, shall be refunded after registration.

24. Registration.—The Inspector shall fix a date for the examination of the boiler as required under sub-section (2) of section 7. He shall proceed to take action under sub-section (3) of section 7 on the date fixed and shall submit his report to the Chief Inspector as early as practicable.

The Chief Inspector shall issue his orders under sub-section (4) of section 7 without delay.

25. Register of registered boilers.—The Deputy Chief Inspector or Chief Inspector shall maintain a register of registered boilers in serial order in Form A appended to these rules in two parts. In part I, (boilers originally registered in the State), the registered number of boiler shall be the one immediately following the last serial number in the register. Gap numbers due to boilers being broken up or transferred to another State shall not be filled up. In part II (boilers originally registered in other States), entries shall be made as prescribed in rule 18 (1) (f).

The Inspector in-charge of an office shall keep a similar register for all boilers within his jurisdiction.

26. Procedure on transfer of a boiler.—Whenever a boiler is transferred from another State to Tirpara, the owner shall under clause (b)
of section 6 apply to the Chief Inspector for the registration of the transfer. The Chief Inspector shall then obtain the registration book and memorandum of inspection book of the boiler from the State from which the boiler was transferred. No fee shall be charged for recording transfer. The boiler cannot be used before the transfer is recorded.

27. Entry of transferred boilers in register.—On receipt of the registration and memorandum of inspection book, the Deputy Chief Inspector or Chief Inspector shall enter the boiler under its original number in Part II of his register, and shall instruct the Inspector or the area in which the boiler is situated to enter it similarly in his register. The registration book and the memorandum of Inspection books shall be kept in the Office of the Deputy Chief Inspector or the Chief Inspector.

28. Note of transferred and dismantled boilers.—Whenever a boiler has been transferred to another State or broken up, the fact shall be noted in the register. In the case of a boiler that has been permanently dismantled, the registration book and the memorandum of inspection book shall be destroyed.

29. Investigation of accidents.—On receipt of a report of an accident to a boiler or steam pipe under section 18, the Inspector shall with the least possible delay proceed to the place to investigate the accident. If the report is received by the Deputy Chief Inspector or Chief Inspector, he shall forward it at once to the Inspector within whose jurisdiction, the accident has occurred for necessary action.

30. Procedure during enquiry.—The Inspector at his enquiry shall make a careful examination of the damaged parts and shall take such measurements and make such sketches for the purpose of his report as may be deemed necessary. He shall enquire into the circumstances attending the accident and note the time of its occurrence, its nature and extent, the injury caused to persons and the damage to property. The report shall be given in Form C appended to these rules.

31. Power to hold enquiry in writing.—The Inspector shall take the written statement of witnesses and all persons immediately concerned with the accident. In order to comply with the provision of sub-section (2) of section 18, Inspector shall present to the owner or person in-charge of the boiler, a series of written questions on all points that are relevant to the enquiry.

32. Use of boiler after accidents.—The Inspector shall decide whether the use of the boiler can be permitted at the same or at a lower pressure without repairs or pending the completion of any repairs or alterations that he may order. In no case he shall issue a provisional order or renew a certificate until his orders have been carried out.

33. Procedure in case of serious accidents.—The report shall be sent without delay to the Deputy Chief Inspector or Chief Inspector, who, if he considers that the investigation has been sufficient, shall record the facts in his register of accidents and shall enter a brief account of the accident in the register and memorandum of inspection books. If, however, the accident is of a serious nature and in all cases in which an explosion has
occurred, the Chief Inspector on receipt of the report shall proceed to investigate the accident personally either alone or with the Deputy Chief Inspector or any other Inspector as may be considered necessary.

34. Reference in annual report.—A brief account of all accidents and their causes shall be included in the annual report on the working of the Act.

35. Unreported accidents.—If in the course of any inspection or at any other time, the Inspector discovers damage which falls within the meaning of “accident” as defined in the Act, but which has not been reported, he shall report the fact at once to the Chief Inspector for action under clause (d) of section 24.

36. Attendance during hearing of appeals under Section 19.—Under Orders of the Chief Inspector, the Inspector shall attend during the hearing of appeals with regard to boilers within his area before the Chief Inspector or appellate authority.

37. (1) Appellate Authority:—The Government shall, by notification published in the Official Gazette, constitute an appellate authority, referred to in Section 20, for such period as it may deem fit.

(2) The appellate authority shall consist of one person only to be appointed by the Government.

(3) No person shall be appointed as an appellate authority unless he has been or is a District Judge or a District Magistrate.

(4) The appellate authority shall be assisted and advised by at least two assessors in the proceeding before it.

38. Panel of assessors.—The Government, shall by order published in the Official Gazette, prepare a panel of assessors for the purpose of assisting and advising the appellate authority in hearing of appeals. Assessors must be competent persons with necessary technical knowledge and experience and must be qualified Mechanical Engineers or Electrical Engineers with training in Boilers as prescribed in rule 15.

39. Attendance of assessors.—Whenever the date for hearing of an appeal before the appellate authority has been fixed, the Chief Inspector shall under the orders of the Appellate Authority arrange for the attendance of at least two members from the panel prepared under rule 37 to Act as assessors.

40. Remuneration of assessors.—An assessor shall receive such remuneration and travelling allowances for any day on which he attends the Appellate Authority as the State Government may be order, direct.

41. Filling of appeal.—Every appeal shall be made in writing either in English or in the official language of the State and shall be presented to the Chief Inspector within 30 days of the communication to him of the order against which an appeal is preferred.

42. Form of appeal.—The appeal shall be accompanied by the original order, notice or report appealed against, or by a certified copy thereof,
or where no such order, notice or report has been made in writing, by a

clear statement of facts appealed against, the grounds of appeal and the

relevant section or section of the Act.

43. Fixing a date for hearing.—On receipt of an appeal, the Chief

Inspector shall at once fix a date for hearing of the appeal, if the appeal

is to be heard by himself and obtain date for the hearing of the appeal from

the appellate authority, if it is to be heard by the appellate authority. No

delay shall be made in deciding appeals.

44. Procedure during hearing.—When the date for hearing has been

fixed, the Chief Inspector shall at once issue a notice to the appellant

stating the date for hearing and informing him that if he wishes to be

heard in support of the appeal or to produce evidence, he must be present

either in person or by an authorised agent with his evidence on the date

fixed. The notice shall be sent by registered post to such address as shall

be entered in the petition.

45. Presence of Inspector.—In all appeals the Chief Inspector shall

decide whether the presence of the Inspector is necessary and issue orders

accordingly.

46. Attendance of witness.—The appellate authority shall have power
to secure the attendance of witness to take evidence, to compel the produc-
tion of documents and to make local enquiry and for these purposes shall
exercise the powers of a court under the provisions of the Code of Civil

Procedure 1908.

47. Ex parte decision.—If the appellant is not present on the date

fixed, the appeal may be decided in his absence.

48. Costs in appeals.—In appeals before the appellate authority, the
Appellate Authority shall decide the costs and recover the same from the
appellant in any case in which the appeal is dismissed. In all cases of
appeals in which a local inspection is required by the appellant, he shall
deposit in advance the full costs of such inspection.

49. Fees required for certificates granted on appeals.—Any order on
appeal authorising the registering of a boiler or the grant of the renewal
of certificate shall be deemed to be subject to the payment of such fees as
are prescribed by rules or regulations framed under the Act.

50. Application and fee for Welders Test.—Applications for the
qualification test for welders prescribed in chapter XIII of the Indian
Boiler Regulations, 1950 shall be submitted in Form D appended to these
rules.

(2) The fee for the Test shall be Rs. 200.00 for each candidate.
In addition to this, the candidate will have to meet the cost of materials,
radiographical examination and mechanical testing charges of welded
specimens. The mode of payment of the fee shall be notified to the
candidate as and when application for submission to test is received by the
Chief Inspector.
### FORM 'A'

(See Rule 18(1) ff) and 24)

<table>
<thead>
<tr>
<th>Registry No.</th>
<th>Type of Boiler</th>
<th>Boiler rating</th>
<th>Name of Manufacturer</th>
<th>Year and place of construction</th>
<th>Date of registration</th>
<th>Name of Owner</th>
<th>Place where used</th>
<th>Remarks (Transfer etc)</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
<td>(5)</td>
<td>(6)</td>
<td>(7)</td>
<td>(8)</td>
<td>(9)</td>
</tr>
</tbody>
</table>

In part II of the Register, Column I should contain the registry numbers and letters.

Issued by the Inspector of

Boilers...          ...          ...          ...          ...          ...          ...          ...          

Registered No...    ...          ...          ...          ...          ...          ...          ...          ...          

Certificate No...   ...          ...          ...          ...          ...          ...          ...          ...          

...Year.
FORM B-I

Application for the Inspection of Boilers and Stays pipes under the Indian Boilers Act, 1923 (Act V of 1923)  
[See Rule 19(5)(b)]

DIVISION I

<table>
<thead>
<tr>
<th>Registered number of boiler</th>
<th>Name of owner or agent</th>
<th>Where situated</th>
<th>Date of Inspection desirable</th>
<th>Description of boiler and age</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
<td>(5)</td>
</tr>
</tbody>
</table>

I hereby submit application to the Inspector of Boilers for inspection of and the grant of a certificate for the boiler above named, together with the Treasury receipt in original obtained on payment of the prescribed fee specified below.

Dated at...

The... day of... 19...

...Owner or Agent.
DIVISION II

I certify that the following fees and expenses are payable:

<table>
<thead>
<tr>
<th>Boiler number</th>
<th>Boiler rating</th>
<th>Fees</th>
<th>Extra fees for Sunday and holiday inspection and other expenses</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td></td>
<td>(5)</td>
</tr>
</tbody>
</table>

N. B. — This form with Division I, duly filled in together with the Treasury receipt in original obtained on payment of the prescribed fees and expenses specified above may be forwarded to the Office of the Chief Inspector of Boilers in order that the necessary inspection may be made.

Payment of fees by Book Transfer is applicable in the case of Government Departments only.

Dated at ........................................
This ........................................day of ........................................19............

Chief Inspector of Boilers.
DIVISION III

This is to certify that Rupees... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ......
FORM B-2

[See Rule 19(5) (g)]

Declaration of Inspector

<table>
<thead>
<tr>
<th>Registration number of boiler</th>
<th>Description and material when and where made</th>
<th>Repairs and alterations since last inspection</th>
<th>Purpose for which used</th>
<th>Boiler rating</th>
<th>Date of last hydraulic test and pressure applied</th>
<th>Date of inspection</th>
<th>Limit of working pressure of boiler in Kilograms per square centimetre</th>
<th>Date of last hydraulic test of steam pipe</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

I hereby declare viz:—

1. That the above named boiler was duly inspected by me on the .................................. 19 ......... and found to be in accordance with rules and requirements of the Indian Boilers Act, 1923 (Act V of 1923).

2. That the boiler with attached steam pipes is in charge of a ........................................ and is not so exposed as to be dangerous.

3. That the said boiler will, in my judgement, be safe for a period of ................................ months, at a working pressure, which is on account to exceed the pressure stated in column 8 of this form.

Dated at ........................................

This .................................. day of .................................. 19 ............

*(Inspector)*
FORM C

(See Rule 29)

Report into the Investigations of the Accident to

Boiler No. ...

To

The Chief Inspector of Boilers

Sir,

In accordance with the instructions, I have held a preliminary enquiry into the accident and the circumstances attending it to boiler No. ............. and now I make the following report.

1. Date and place of accident.
2. Date of investigation.
3. Name and address of Owner.
4. Persons killed or injured.
5. Name of maker.
6. Short description of the boiler's general condition, its location with respect to other boilers, the purpose for which it is used and the age of boiler.
7. Particulars of previous repairs with dates.
8. The boiler was last inspected on ............. by ............. .............
10. Cause of accident.

Inspector of Boilers,

Remarks by the Chief Inspector,

Boilers.
FORM D
Form of application for Welders Test
(See Rule 49)

Sir,

I beg to apply for test as a qualified Welder and furnish the details as below:

1. The testimonials to prove my experience supported by my employer are sent herewith.
2. Two copies of my photograph in passport size are enclosed.

Yours faithfully,
(Applicant)

1. Full name of applicant (In block letters)
2. Age of applicant.
3. Nationality.
4. Permanent address.
5. Details of applicant’s service as Welder, (Full details together with exact periods for which the candidate was employed and capacity in which employed must be given. Each such statement must be supported by applicant’s employer or employers).
6. Details of previous tests at which candidate has appeared and failed. (Candidate must state name of Testing Authority before whom he appeared and on which count he was declared failed).

I desire to be tested in the Electric Arc/Oxy-acetylene process of Welding.

Date.......................... Signature of applicant.

Forwarded to..........................................................

for favour of subjecting Shri ..................................................

the applicant to the prescribed Test and communicating the same to the undersigned. The applicant may be informed of the date and place of test directly at the address mentioned under copy to the undersigned.

Chief Inspector of Boilers
Tripura State.

By order of the Governor,
R. N. Chakraborty
Commissioner-Cum-Secretary to the Government of Tripura.
NOTIFICATION

In exercise of powers conferred by section 29 of the Indian Boilers Act, 1923, (Central Act No. 5 of 1923), the Governor is pleased to make the following rules further to amend the Tripura Boilers Rules, - 1983 namely, -

(i) These Rules may be called the Tripura Boilers (First Amendment) Rules, 2005.

(ii) They shall come into force from the date of their publication in the Official Gazette;

1. Shor title & Commencement.

2. Amendment of Rule - 15

(1) In clause (a) (i) of Rule 15 in the principal rules, the following shall be substituted namely,

"15 (a) Qualification of Chief Inspector of Boilers : - No person shall be appointed to the post of Chief Inspector of Boilers unless he has obtained a degree in Mechanical Engineering/Electrical Engineering from a recognized University and has such training in Boilers as the Government may, by notification in the Official Gazette, specify."

(2) Clause (a) (ii) of Rule 15 in the principal rules shall be omitted.

By order of the Governor,

S. Saini
Commissioner & Secretary,
Government of Tripura.

Printed at the Tripura Government Press, Agartala.
NOTIFICATION

In exercise of the power conferred by the provision of Rule 15(a)(i) of the Tripura Boilers Rules, 1983 (as amended) read with section 29 of the Indian Boilers Act, 1923, the Governor of Tripura is pleased to say that no person shall be appointed to the post of the Chief Inspector of Boilers unless he has obtained a degree in Mechanical Engineering/Electrical Engineering from a recognized University and has a training in Boilers for a period not less than one year.

By order of the Governor,

(H. Deb Barma)
Deputy Secretary,
Govt. of Tripura.
TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Monday, April 24, 2017 A.D., Vaisakha 4, 1939 S.E.

PART-I—Orders and Notifications of the Government of Tripura,
The High Court, Government Treasury etc.

Government of Tripura
Labour Department
(Factories & Boilers Organisation)

No.F.2(238)-FB/ESTT/BLR-TRG/04/Vol.-II/119-25

Dated, Agartala the 20th April, 2017.

NOTIFICATION

In exercise of the powers conferred by Section 29 of the Boilers Act, 1923 (Central Act No. 5 of 1923), read with the proviso to clause 3(3) of the Chief Inspectors, Deputy Chief Inspectors and Inspectors (Qualification and Experience) Rules, 2012 (Central Rules) framed under the Boilers Act, 1923, the Governor is pleased to make the following rules further to amend the Tripura Boilers Rules, 1983 namely,

1. Short Title & commencement—
   (i) These Rules may be called the 'Tripura Boilers (Second Amendment) Rules, 2017';
   (ii) This shall come into force on and from the date of its publication in the Tripura Gazette.

2. Amendment of clause (a) of Rule 15.

(i) For clause (a) of rule 15 of the Tripura Boilers Rules, 1983 (hereinafter referred to as the Principal Rules), the following expressions shall be substituted namely,

   "15(a) Qualification of Chief Inspector of Boilers:— No person shall be appointed to the post of Chief Inspector of Boilers unless he—
   (i) has obtained a degree in Mechanical/ Electrical /Chemical/ Power Plant/ Production/ Metallurgical Engineering from a recognized University and has undergone such a training in Boilers, as the Government may, by notification in the Official Gazette, time to time specify ; and
   (ii) has ten years experience in a managerial capacity in the design, construction, erection, operation, testing, repair, maintenance or inspection of boilers or in the implementation of the Boilers Act, 1923 and regulations framed thereunder; or minimum eight years experience as Inspector;

   Provided that the Government may, subject to such conditions as it may specify in this behalf exempt any person who has been working as Inspector of Boilers or as an Inspector of Factories of any discipline at the commencement of these rules or any person who had worked as Inspector of Boilers or as Inspector of Factories at any time before the commencement of these rules, from the provision of clause (ii) in respect of experience."

3) Clause (b) of rule 15 of the principal rules shall be omitted.

4) For clause (c) of rule 15 of the principal rules, the following expressions shall be substituted namely,

   "No person shall be appointed to the post of Inspector of Boilers unless he has obtained a degree in Mechanical/ Power Plant/ Production/ Metallurgical Engineering from a recognized University or equivalent; and
   (i) has two years experience as a technical personnel in the design, construction, erection, operation, testing, repair, maintenance or inspection of boilers or in the implementation of the Boilers Act, 1923 and rules and regulations framed thereunder."

By order of the Governor,

Deputy Secretary to the Government of Tripura.

Printed at the Tripura Government Press, Agartala.